

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 3662
ANSWERED ON 17/12/2024**

OBJECTIVE OF MGNREGS

3662. SHRI VIRENDRA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of budget sanctioned by the Government for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for the current financial year;**
- (b) whether the basic objectives of MGNREGS is to provide employment or development in rural areas, if so, the details thereof;**
- (c) whether the ratio of 60 and 40 per cent Kucha and Pucca work is approved under MGNREGS and the payment to the registered jobs is made on the basis of the said approval where payment irregularities have been noticed against the work done;**
- (d) if so, the details of actions taken by the Government, State-wise including Uttar Pradesh;**
- (e) whether the Government proposes to conduct inquiry by the high level investigating agency particularly in Chandauli district of Uttar Pradesh; and**
- (f) whether the Government would issue an advisory to the Uttar Pradesh Government as the administration under control is not showing any keen interest in complying with the decision taken in the Disha Committee?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a): For the financial year 2024-25, budget allocation of Rs. 86,000 crores has been made at Budget Estimate (BE) stage, which is the highest ever allocation under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) at the Budget Estimate (BE) stage since inception.

(b): Mahatma Gandhi NREGS is a demand driven wage employment Scheme. The core objective of the Scheme is to provide not less than 100 days of unskilled manual work as a guaranteed employment in a financial year to every household in rural areas as per demand, resulting in creation of productive assets of prescribed quality and durability. Details of person-days generated and number of works completed under Mahatma Gandhi NREGS, during the financial year 2020-21 to 2024-25 (as on 13.12.2024) are given below:

Details of person-days generated and number of works completed under Mahatma Gandhi NREGS, during the financial year 2020-21 to 2024-25 (as on 13.12.2024).					
Financial Years	2020-21	2021-22	2022-23	2023-24	2024-25
Persondays generated (In crore)	389.09	363.19	293.7	308.73	198.02
Number of Completed Works (In lakh)	84.35	89.96	94.45	84.24	62.2

(As per NREGASoft)

(c)& (d): Under Mahatma Gandhi NREGS there is a provision for the maintenance of 60:40 ratio on wage and material expenditure at the district level, and States are regularly sensitized to strictly maintain this ratio. Whenever any specific complaint regarding the violation of 60:40 ratio comes to the notice of the Ministry, same is taken up with the concerned State Government for necessary remedial action. As on 13.12.2024 of FY 2024-25 in the case of Uttar Pradesh, the percentage of material expenditure is 36.30%.

(e): Whenever any complaint is received in the Ministry through the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) portal or any source, including letters from Hon'ble Members of Parliament, an Action Taken Report (ATR) is sought from the State Government. Further, based on the seriousness of the issue raised, Central Team is also deputed. In case of Chandauli District of Uttar Pradesh, one VIP reference from the Hon'ble Member of Parliament has been received on which the

Government of Uttar Pradesh has been requested to inquire into the matter and submit ATR.

(f): As per District Development Coordination and Monitoring Committees (DISHA) guidelines, follow up action on recommendations of the DISHA committee should be initiated within 30 days of the meeting. Action Taken Report (ATR) shall be monitored by DISHA committee. The ATR on recommendation of previous meeting should be the first agenda item of next meeting. As per DISHA guidelines, State Level DISHA Committees are mandated to review the implementation status in respect of decisions taken in the District Level DISHA committees. State Level DISHA Committee may refer any matter pertaining to the programs monitored under DISHA, if felt necessary, to Ministry of Rural Development which in turn coordinates with the concerned Ministry for appropriate action and inform the concerned DISHA committee accordingly.
